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Digging of Roads in Delhi

3415. SHRI JAGANNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware about digging of roads in Delhi in haphazard manner from time to time and keeping that strip of roads without repairs by M.T.N.L., C.P.W.D. and D.E.S.U;

(b) whether there is no coordination between these agencies; if so, the reasons therefor; and

(c) the steps Government propose to take to ensure that there is proper coordination between these three agencies in Delhi and the strips of roads are immediately repaired after laying the cables?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Municipal Corporation of Delhi and the New Delhi Municipal Committee have reported that digging of roads is done in accordance with the procedure laid down in the Inter-Utility Code of Conduct for Road Excavations evolved by the Delhi Administration which has set up a Coordination Committee in which various agencies dealing with laying of services in Delhi are represented, to coordinate road-digging activity.

[Translation]

CCI Centres in Madhya Pradesh

3416. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of TEXTILES be pleased to state:

(a) the number and details of new purchase centres to be opened by the Cotton Corporation of India Limited in Madhya Pradesh;

(b) the names of varieties of cotton being purchased by Cotton Corporation of India in Madhya Pradesh;

(c) whether a proposal is under consideration of Government to purchase JK H-I and Varalakshmi varieties from farmers of Bagli Tehsil of District Dewas;

(d) if so, the name of purchase centre where these are proposed to be purchased; and

(e) if not, how the farmers would be benefited by Government policies and Cotton Corporation of India?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The Cotton Corporation of India proposes to open a new purchase centre at Ratlam in Madhya Pradesh for the commercial purchase of cotton during the 1990-91 cotton season. However in the eventuality of necessity for undertaking price support operations, CCI proposes to open eight purchase centres in Madhya Pradesh viz. Bistan, Badwani, Dawara, Maheswar and Segaon in Khargone District, Dharampuri in Dhar District, Timbarni in Hosangabad District and Loharda in Dewas District.

(b) CCI purchased H-4, 1007 M-1 MECH-11 & DCH-32 varieties of Kapas from Madhya Pradesh during 1989-90 season.

(c) CCI will purchase JKHY-1 and Varalaxmi varieties of Kapas from farmers of Bagli Tehsil of Dewas District if its quality is upto the mark and CCI receives indents for its commercial purchase or in the eventuality of support price operations.

(d) CCI will purchase Kapas from farmers of Dewas as from Kannod, in case of commercial purchases, and Loharda in case of support price operations.

(e) Does not arise.

87 *Edible Oil*
Production of Vegetable Oil

3417. SHRI RADHA MOHAN SINGH:
 Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the particulars of the vegetable oil factories, State-wise; the total production against the target fixed for the production of vegetable oil during 1989-90; and

(b) the target fixed for the production of vegetable oil during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) Regarding the particulars of the vegetable oil factories, a statement is given below

No target for the production of vegetable oil during 1989-90 was fixed. The production of vegetable oils from all sourced during 1989-90 is estimated to be 54 lakh MT.

(b) No target has been fixed.

STATEMENT

S. No.	State	Units licensed under I (D&R) Act	Solvent extraction units licensed under SEO (Control) Order
1	2	3	4
1.	Andhra Pradesh	47	84
2.	Arunachal Pradesh	—	—
3.	Assam	1	5
4.	Bihar	1	8
5.	Goa	1	—
6.	Gujarat	69	77
7.	Haryana	5	26
8.	Himachal Pradesh	—	2
9.	Jammu & Kashmir	—	2
10.	Karnataka	33	46
11.	Kerala		7
12.	Madhya Pradesh	31	71